

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 148,149 &150 of 2009

Dated :11th April, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. J.J. Bhatt, Sr. Adv. with
Ms. Anjali Chandurkar, Mr. Hasan Murtaza &
Mr. Saswat Pattnaik

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for MERC
Mr. Abhishek Mitra for MSEDCL

ORDER

The arguments in Appeal Nos. 149 & 150 of 2009 are over. Written Submissions have been filed by the Appellant in both the Appeals. The learned counsel for the Commissions seeks some time to file the reply-Written Submissions in these Appeals.

As far as Appeal No. 148 of 2009 is concerned, we have heard the learned counsel for the Appellant and the Written Submissions have been filed.

Post the matter for reply submissions in Appeal No. 148 of 2009 on **28.04.2011**. In the meantime, the learned counsel for the Commission is directed to file the Reply-Written Submissions in all the three Appeals after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS